

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s TREND FLOORING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s TREND FLOORING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20-12-2005
3.	Authority under which corporate debtor is incorporated/registered.	REGISTRAR OF COMPANIES, DELHI, UNDER COMPANIES ACT 1956
4.	Corporate Identity No. of corporate debtor	U17226DL2005PTC143849
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD OFFICE: 411, 4 TH Floor 43, Chiranjiv Tower, Nehru Place, New Delhi -110019
6.	Date of closure of Insolvency Resolution Process	09-09-2020
7.	Liquidation Commencement Date of Corporate Debtor	09-09-2020 (Copy of order received on 14-09-2020)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name- Mr. Chanchal Dua Regd. No.- IBBI/IPA-003/IP-N00083/2017-18/10821
9.	Address and e-mail of the liquidator, as registered with the Board	Add: 1-A/85-A, Ramesh Nagar, New Delhi-110015. E-Mail: chanchalduaco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 E-Mail: insolvency@arck.in
11.	Last date for submission of claims	09-10-2020

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench III, New Delhi, has ordered the commencement of liquidation of the M/s TREND FLOORING PRIVATE LIMITED on 09-09-2020 (Copy of Order was received on 14-09-2020).

The stakeholders of M/s TREND FLOORING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 09-10-2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Chanchal Dua
Liquidator – M/s Trend Flooring Private Limited

Date: 16-09-2020

Place: New Delhi